

तक समिति को पूरा धनराशि जमा करा दी थी ;

(घ) क्या उक्त नोटिस के उत्तर में प्राप्त की गई धनराशि को वर्तमान प्रबन्ध समिति द्वारा मदवार, खर्च कर दिया गया है ; और

(ङ) दिल्ली उच्च न्यायालय द्वारा 26 मई, 1978 को दिये गये उन आदेशों का ब्यौरा क्या है जिनमें समिति का कुछ मदों पर व्यय करने की अनुमति दी गई थी ?

संसदीय कार्य तथा निर्माण और आवास मंत्री श्री भाष्म नारायण सिंह) :

(क) जी, हाँ। करार के शब्दशः ब्यौरों के अनुसार, उच्च न्यायालय के निदेशों/आदेशों की मांग की जाती है। न्यायालय से उसकी प्रमाणित प्रतिलिपियाँ प्राप्त करना वांछनीय होगा।

(ख) दिल्ली स्कूल टीचर्स कोऑपरेटिव हाउस बिल्डिंग सोसाइटी लि० के सचिव न सूचित किया है कि दिनांक 16-5-1980 के दिल्ली उच्च न्यायालय के आदेशों के अनुसार 688 टीचरों और 299 गैर-टीचरों को नोटिस दिए गए थे।

(ग) दिल्ली स्कूल टीचर्स कोऑपरेटिव हाउस बिल्डिंग सोसाइटी लि० ने सूचित किया है कि दिनांक 16-5-1980 के दिल्ली उच्च न्यायालय के आदेशानुसार 620 टीचरों और 252 गैर-टीचरों ने अन्य अपेक्षाओं के साथ साथ राशि जमा की थी।

(घ) सूचना एकत्र की जा रही है तथा सभा पटल पर रख दी जाएगी।

(ङ) जैसा कि उपर्युक्त भाग (क) में है।

Alleged Corruption Charges Against NAFED

3542. DR. VASANT KUMAR PANDIT:

SHRI SOMJI BHAI DAMOR:

SHRI R. L. P. VERMA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the terms of reference of the Grievance Committee/Enquiry Committee appointed by the Board of Directors of National Agricultural Cooperative Marketing Federation of India Limited to look into the functioning of the NAFED as published in the 'Patriot' New Delhi Edition of 18th June, 1981 under the heading 'Probe into function of NAFED';

(b) whether the grievances of the NAFED employees include also the corruption charges; if so, whether the Grievance Committee has gone into this issue also;

(c) Whether the said Committee has completed its work and has submitted its report to its appointing authority or Government and if so, the details thereof;

(d) if the said report has not so far been submitted, the reasons for the delay in submission of the report and the date by which it is likely to be submitted; and

(e) whether Government would act on its own to investigate the serious charges against NAFED, if not, why not?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Interviews for direct recruitment of candidates for certain posts in NAFED were fixed from 11th to 13th May, 1981. The employees did not allow these interviews to take place as they wanted these posts to be filled by promotion. The interviews could not, therefore,

be held. The Board of Directors of NAFED, in their meeting held on 23rd May, 1981 resolved to constitute a Committee "to enquire into the grievances of the staff leading to incidents from 11th to 13th May, 1981 and thereafter."

(b) When the Committee met the employees, they expressed that their main grievance was against the Chairman of NAFED and placed before the Committee certain complaints against the Chairman of NAFED.

(c) and (d). The Committee had not submitted a Report to the Board of Directors of NAFED which appointed it. Meanwhile, in its meeting held on 27th August 1981, the Board of Directors of NAFED resolved that, as the Board of Directors is the competent authority who can consider matters relating to the Chairman, the Committee should put up all papers with regard to the Chairman, before the Board for its consideration. The Committee appointed to enquire into the grievances of employees has been dissolved.

(e) The matter is already receiving the attention of the Board of Directors of NAFED. The Government are awaiting the decision of the Board in this regard.

Sanitation Drive in Villages

3543, SHRI N. E. HORO: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Central Government have proposed to start massive sanitation drive in villages; and

(b) if so, the details regarding the plan of Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) No, Sir. There is no such Central scheme. However, one of the proposed targets

of the International Drinking Water Supply and Sanitation Decade (1981-90) is to achieve 25 per cent coverage of rural areas with Safe Sanitation.

Ratio of Levy and non-Levy Sugar

3544. SHRI RANJIT SINGH:

SHRI JAGDISH TYTLER:

Will the Minister of AGRICULTURE pleased to state:

(a) whether it is proposed to revise the ratio of levy and free sales sugar from the present ratio of 65:35 to 70:30; and

(b) if so, the reasons for this decision and from when the new policy will be brought into force?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) There is no such proposal at present.

(b) Does not arise.

News Item Captioned "Misuse of Government Houses"

3545. SHRI HARISH KUMAR GANGWAR:

SHRI RAMAVTAR SHASTRI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government's attention have been drawn to the news item captioned "campaign to detect misuse of Government houses" appearing in the 'Indian Express' of 7 November, 1981;

(b) if so, has the campaign been launched and will it cover all the houses in Delhi of all types and carry out a full probe covering—

(i) whether houses have been sub-letted in full or half, whether houses have been shared with others